

FROM No. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 112/06
2. Misc Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(s) Bijit Sonra

Respondents M. O. I. Form

Advocate for the Applicant(s) ... Abdul Khaleque.

Advocate for the Respondant(s) ... C. A. S.

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C F A. at Rs. 50/- deposit <u>DD</u> No. <u>266324194</u>	<u>12.5.2006</u>	Heard learned counsel for the parties. Order passed, kept in separate sheets.
Dated <u>10.5.06</u>		The O.A. is disposed off at the admission stage itself in terms of the order. NO costs.
<u>He Dy. Registrar</u>		
<u>AM</u>		
<u>Steps taken with envelops.</u>	<u>bb</u>	
<u>AM</u>		
<u>Received Alka Das. Addl CMC 17/5/06</u>		
<u>17.5.06</u>	<u>17/5/06</u>	

I got received today
and a copy of the day
has been sent to the D.P.C.
for delivery to the respondent
by post. It has

Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

112 of 2006

O.A. No.

12.05.2006

DATE OF DECISION

Sri Bijit Sarma

Applicant/s

Md.A.Khaleque

Advocate for the
Applicant/s.

Versus -

Union of India & Others

Respondent/s

Ms.U.Das, Addl.C.G.S.C.

Advocate for the
Respondents

CORAM

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ? Yes/No

Vice-Chairman (J)

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 112 of 2006.

Date of Order: This, the 12th Day of May 2006.

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.

Sri Bijit Sarma
S/o Late Hemchandra Kalita
Ex-Postmaster
Bamundbari Sub-Post Office
Under Tinsukia Division a
resident of Village: Motaria
P.O: Noonmati
Dist: Kamrup. Applicant.

By Advocate Md. Abdul Khaleque.

- Versus -

1. Union of India
Represented by the Secretary
Department of Post
Government of India
New Delhi.
2. The Post Master General
Assam Region, Dibrugarh
P.O: Dibrugarh
Assam.
3. Superintendent of Post Offices
Tinsukia Division
Tinsukia.

.... Respondents.

By Ms. U. Das, Addl, C.G.S.C.

ORDER (ORAL)

SACHIDANANDAN, K.V. (V.C.) :

The case of the applicant is that his father while working as Sub-Postmaster under the Superintendent of Offices, Tinsukia Division fell ill in the year 1986 and subsequently suffered from paralysis and became bed ridden.

In the year 1989 he was dismissed from service for willful absence. The matter was taken up before this Tribunal in O.A. No.288 of 2000 wherein this Tribunal vide judgment and order dated 4.7.2001 had set aside the order of dismissal and directed the respondents to treat the deceased to be in service till his death and to give all the consequential and pensionary benefits within a time frame. The applicant herein immediately thereafter on 4.9.2001 made a representation to the respondents for giving compassionate appointment, which was not registered, according to the applicant. Subsequently also on 24.4.2004 and 17.8.2005 applicant has made further representations for considering him for compassionate appointment since his father died while he was in service as per order of the Tribunal. Nothing transpired thereafter. Aggrieved by the said inaction of the respondents, the applicant has filed this original application seeking the following reliefs:-

"8.(1) The respondents may be directed to appoint the applicant in any post as a special case for illegal dismissal of this father, on compassionate ground, by relaxing the normal Rules."

2. Heard Md. Abdul Khaleque, learned counsel for the applicant. Ms. U. Das, learned Addl.C.G.S.C. represented the respondents. Counsel for the applicant submits that he will be satisfied if a direction is issued to the respondents to consider and dispose of the representations and pass appropriate orders within a time frame. In the

interest of justice, this Tribunal is of the view that such direction will suffice the ends of justice. Ms. U. Das, learned Addl. C.G.S.C. submits that the Chief Post Master General is the concerned authority to consider such matter. Therefore, the applicant is directed to make a comprehensive representation to the said authority within two weeks from today and if such representation is received, the said authority or any other competent authority, shall consider and dispose of the same along with the pending representations and pass speaking order therein and communicate the applicant within two months from the receipt of such representation.

The Original Application is disposed off as above.

In the circumstances, there is no order as to costs.



(K.V. SACHIDANANDAN)
VICE-CHAIRMAN

BB

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORIGINAL APPELATION NO. 112/06

1. a) Name of the Applicat:- Bijit Seuma
b) Respondants:- Union of India & Ors
c) No. of Applicant(S) :-

2. Is the application in the proper form:- Yes/No. Yes

3. Whether name & description and address of the all papers been furnished in cause title :- Yes/ No. Yes

4. Has the application been duly signed and verified :- Yes/ No. Yes

5. Have the Copies duly signed :- Yes / No. Yes

6. Have sufficient number of copies of the application been filed:-Yes/No. Yes

7. Whether all the annexure parties are impleaded :-Yes/ No. Yes

8. Whether English translation of documents in the Language : Yes/No. Yes

9. Is the application in time :- Yes/No. Yes

10. Has the Vakalatnama/Memo of appearance/Authorisation is filed:-Yes/No. Yes

11. Is the application by IFO/BD/For Rs: 5/-

12. Has the application is maintainable :- Yes/No. Yes

13. Has the Impugned order original duly attested been filed : Yes/No. Yes

14. Has the legible copies of the annexures duly attested filed:-Yes/ No. Yes

15. Has the Index of documents been filed all available:- Yes/No. Yes

16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No. Yes

17. Has the declaration as required by item 17 of the form:- Yes/No. Yes

18. Whether the relief sought for arises out of the single :- Yes/ No. Yes

19. Whether the interim relief is prayed for :- Yes/ No. Yes

20. In case of condonation of delay is filed is it supported :-Yes/No. Yes

21. Whether this Case can be heard by Single Bench/Division Bench:

22. Any other point:-

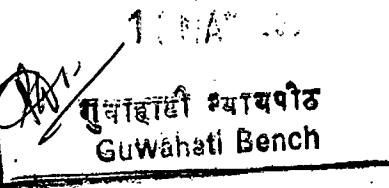
23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order:-
The application is in order.

SECTION OFFICER (J)
112/06

DEPUTY REGISTRAR
112/06

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI.



O.A. NO. 112 /06.

Sri Bijit Sarma -----Petitioner.

-Vs.-

Union of India

& others -----Opp. parties.

SYNOPSIS OF THE ABOVENOTED O.A. ARE AS FOLLOWS :

The applicant's father Hem Ch. Sarma worked as Sub-Post Master at Bamunbari Sub-Post Office under Tinsukia Division. He had fallen ill in 1986 and came to his home for treatment subsequently he suffered from Paralysis and became bedridden till his death on 7.7.98. In the year 1989 the applicant's father was dismissed and his dismissal was set aside on 4.7.2001 by an order of the C.A.T. Guwahati Bench in O.A. No. 288/2000. The Tribunal further directed to treat the case of Late Hem Ch. Sarma as if he was in service till his death and directed to pay all the service benefits to the heir of the deceased. The applicant and his mother spent all his belonging in the treatment of his father. The applicant after the order of the Tribunal file petition before the authority to appoint him in any job on 4.7.2001 but his case was not considered. The applicant filed several representations but none of the representations was considered and finding no way out files this petition before this Tribunal. It may be mentioned that during the pendency of the applicant's petition, the authority appointed several persons on compassionate ground leaving the case of the applicant. The applicant prays before the Tribunal to direct the authority to appoint him in any post on compassionate ground.

Abul Khaleem
Advocate
9/8/06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI
BRANCH GUWAHATI.

An application U/S 19 of the
Central Administrative Tribunal Act, 1985

O.A. No. /2006

Shri Bijit Sarma

-VS-

Union of India.

Filing Slip

I N D E X

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Filed by -

Ahsan Khaleque,
A. Khaleque,
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH:
GUWAHATI.

Filed by
Sri Bijit Sarma
Through
Abdul Rehman (Advocate)

(AN APPLICATION UNDER SECTION 19 OF CENTRAL
ADMINISTRATIVE TRIBUNAL ACT)

O.A. NO. 112 /04

Sri Bijit Sarma ,
Son of late Hemchandra Sarma,
Ex- Sub-Postmaster,
Bamunbari Sub-Post Office
under Tinsukia Division, a resident
of Village Motaria,
P.O. Noonmati, District Kamrup.

....PETITIONER

-Versus-

1. Union of India, represented by
the Secretary, Deptt. of Post,
Govt. of India, New Delhi.
2. The Post Master General,
Assam Region, Dibrugarh,
P.O. Dibrugarh, Assam.
3. The Supdt. of Post Office,
Tinsukia Division, Tinsukia.

....RESPONDENTS

1. Particulars of the Order against which the application is made.

The application is made against the following order:

i) Subject in brief: Non-consideration of appointment of petitioner on compassionate Grounds.

2. Jurisdiction of the Tribunal:

The petitioner declares that the subject matter against which he wants redressal is within the jurisdiction of this Tribunal as the petitioner and the main respondents against whom the relief is sought are within the jurisdiction of this Hon'ble Tribunal.

3. Limitation:

The applicant further declares that the application is within the limitation prescribed under Section 21 of the Central Administrative Tribunal Act.

4. Facts of the Case:

4(i) The Applicant's father Sri Hem Ch. Sarma worked as Sub-Postmaster under the Supdt. of Post Offices, Tinsukia Division at Bamunbari Sub-Post Office and died of Hypertension/Paralysis on 7.7.98 after completing 23 years of service. It may be mentioned that applicant's father was dismissed from service and his dismissal was set aside by the Hon'ble Central Administrative Tribunal by order dated 4.7.2001 in O.A. No.288/2000, and he was treated as if he was in service till his death and Hon'ble

Tribunal directed the respondents to pay all the service benefit as per law. (Copy of the judgement and order of this Tribunal is annexed herewith and marked as Annexure-A).

4.(2) The applicant and his mother spent all the belonging of the family for the treatment of his father and after his father's death the applicant family got a huge amount of debt.

4.(3) That the applicant who has passed the H.S.L.C. examination, filed an application before the respondents for appointing him in a job as per his qualification for survival of his family. The applicant's mother Smt. Nirmali Sarma also filed a petition requesting the respondent to appoint the applicant in any job of the Department.

(Copy of the application is enclosed herewith and marked as Annexure-B and C.

4.(4) The applicant receiving no reply from the respondent submitted another representation and no reply has been received from the respondent on those representations.

(Copy of the said representation is annexed herewith and marked as Annexure-D).

4(5) That the applicant begs to state that the respondent illegally dismissed the applicant's father and after 12 years of his dismissal and after 4 years of his death the Hon'ble Tribunal quashed 'the order of dismissal and directed to pay all the Service benefit as if he was in Service. The

applicant further begs to state that all the belonging of the applicant's family was sold out and a huge amount of loan was taken for in treatment of his father during those period.

4.(6) That the applicant begs to state that the applicant could not apply for a job just after the death of his father as his father was dismissed from the service and he submitted the application for a job just after ~~the death of his father~~ ~~as his father was dismissed from the service and he submitted the application for a job just after quashing of dismissal order by the Tribunal.~~

4.(7) That the applicant begs to state that there are several vacancies in the respondent's Department but the respondent has not considered the case of the applicant.

4.(8) That the applicant begs to state that while the petition of the applicant was pending before the respondent, several cases of appointment on compassionate ground was considered keeping aside the applicant's case and the respondents took a discriminatory attitude towards the applicant.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS

5.(1) The act of respondent (not appointing the applicant on compassionate grounds) violates the rights under Article 16 of the constitution of India.

5.(2) That the act of respondent appointing a person on compassionate grounds which came-up much later than the case of the applicant is against the principle of natural justice and the applicant has a right to get preference as he applied much earlier.

5.(3) That the applicant is entitled for special consideration on appointment on compassionate ground as a special case as the family of the applicant suffered much hardship for illegal dismissal of his father.

5.(4) That the respondents acted illegally and arbitrarily by not considering the case of applicant for appointment on compassionate grounds, and depriving the applicant's family from getting the due benefit from the respondents.

6. DETAILS OF REMADIES EXHUSTED:

The applicant declares that he availed of all the remedies available to him under the relevant rules.

7. MATTER NOT PENDING BEFORE ANY OTHER COURTS:

The applicant declares that the matter regarding the appointment of the applicant on compassionate ground has not been made to any other court of law or any other authority or any other Bench of the Tribunal. The applicant further declares that the present petition is specifically for appointment on compassionate ground.

8. Relief Sought

8.(1) The respondents may be directed to appoint the applicant in any Post as a special case for illegal dismissal of his father, on compassionate ground, by relaxing the normal Rules.

9. INTERIM ORDER IF PRAYED FOR:

No interim order is prayed for.

10. Particular of Bank Draft in respect of application fee of I.P.O. No. 26 G.324194
Name of issuing Post Office- Guwahati G.P.O.
Date of issue of Postal Order: 16.5.06
Post Office at which payable: Guwahati G.P.O.

11. LIST OF ENCLOSURE:

11.(1) Copy of judgement dt. 4.7.2001 in O.A. NO. 288/2000
11.(2) Copy of application dated 4.9.2001 praying for appointment on compassionate ground.

11.(3) Copy of application for appointment by the applicant

11.(4) Copy of Educational qualification.

11.(5) Copy of death Certificate.

11.(6) Copy of representation by the mother of the applicant.

...Verification p/7

VERIFICATION

I, Sri Bijit Sarma, son of late Hem Chandra Sarma, aged about 21 years, by religion Hindu, a resident of Village Mataria, P.O. Noonmati, District Kamrup do hereby verify that the statement made in paragraph 4.1 to 4.5 are true to my knowledge and those in paragraphs 4.6 to 4.8 are believed to be true on legal advice and that I have not suppressed any material facts.

And I sign this Verification on this 9th day of
May, 2006 at Guwahati.

Sri Bijit Sarma
Signature

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Annexure "A"

Original Application No.288 of 2000

Date of decision: This the 4th day of July 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

Smt Nirmali Sarma,
Wife of Late Hem Chandra Sarma
(Ex Sub-Post Master, Bamun Bari Sub-Post Office),
Resident of Dakhin Ganesh Nagar, Basistha,
Guwahati.Applicant

By Advocate Mr A. Khalique.

- versus -

1. The Union of India, represented by
The Secretary, ~~All India~~
Department of Post Posts,
Government of India,
New Delhi.
2. The Superintendent of Post Office,
Tinsukia Division,
Tinsukia, Assam.
3. The Director of Postal Services (HQ),
Guwahati.

.....Respondents

Advocate Mr A. Deb Roy, Sr. C.G.S.C.

O R D E R (ORAL)

CHOWDHURY.J. (V.C.)

This is an application under Section 19 of the
Administrative Tribunals Act, 1985 seeking for a direction
on the respondents for providing the retiral benefits as
per law. The applicant in this application has also
assailed the purported order for dismissal of her husband
from service.

Entered into file (P)
Deep
1/2

2. Brief facts necessary for adjudication of this proceeding are set out below:

The applicant's husband, late Hem Chandra Sarma, was working as Sub-Post Master at Bamun Bari Sub-Post Office. According to the applicant her husband suddenly fell sick on 26.6.1989 and came to Guwahati for medical treatment, handing over charge to his reliever. The applicant also intimated about the ailment of her husband to the respondent authority. It was also stated that the applicant's husband was transferred from Bamun Bari Sub-Post Office to Tinsukia Head Post Office, but due to his continuing ill health he could not join at Tinsukia Post Office. According to the applicant, during the period of illness her husband's health deteriorated and her husband submitted several representations before the respondent No.2 informing him about his illness and also requested for granting him leave salary and withdrawal of GPF money, but

the respondent No.2 did not heed to the prayer of the applicant's husband. It is also stated that the husband of the applicant submitted a number of representations asking for sanction of Rs.45,000/- as part final withdrawal of GPF for his treatment. Instead, the husband of the applicant received a communication dated 30.4.1998 from the Accounts Officer (Postal Accounts), by which the Sr. Postmaster (Grade I), Guwahati GPO was directed to make arrangement for payment of Rs.2459/- to the applicant's husband towards final payment of GPF. The said communication also informed that the husband of the applicant was dismissed from service on 26.6.1989. The applicant's husband, Hem Chandra Sarma, by communication dated 3.6.1998 informed the respondent authority about the fact that he was totally unaware about the purported dismissal from service since

no.....

no chargesheet was communicated to him. By his communication the husband of the applicant also informed that he was completely bed-ridden due to prolonged illness. The applicant's husband also submitted a further appeal dated 30.6.1998 accompanied by medical certificates to the respondent authority.

3. The husband of the applicant died on 7.7.1998 and the applicant intimated the same to the respondent authority by communication dated 20.7.1998. By the said communication the applicant also demanded payment of Gratuity, Group Insurance, Pension etc. of her late husband. Further, she preferred an appeal before the Director of Postal Services, Headquarter, by communication dated 20.10.1998. The Superintendent of Post Offices, Tinsukia Division, by Memo dated 24.8.1999 advised her to submit a death certificate of her late husband to enable the department to settle her claim. The applicant accordingly submitted the death certificate by communication dated 13.9.1999. By the impugned order dated 30.11.1999, the applicant was informed that her late husband defalcated Government money amounting to Rs.21,298.70, out of which an amount of Rs.1873.30 was recovered from the arrear pay of her late husband. The applicant was accordingly requested to credit the balance amount of Rs.19,425.40 as defalcated amount. The applicant, questioning the aforesaid action of the respondent authority, submitted her representation dated 17.1.2000 demanding sanction of DCRG, Pension etc in her favour. Failing to get appropriate remedy from the respondents, the applicant moved this Tribunal by way of the present O.A.



4. The respondents submitted their written statement. According to the respondents the husband of the applicant absented himself from 24.10.1988 and so he was dismissed from service on 26.6.1989 vide Memo No. F2-8/88-89 dated 26.6.1989. The respondents also intimated that the applicant's husband applied for GPF advance of Rs.45,000/- on 17.7.1997 for his treatment, but since he was dismissed from service on 26.6.1989, part payment of GPF money could not be allowed. The respondents further stated that the matter was referred to the Director of Accounts (Postal), Calcutta and vide their Memo dated 4.5.1998 a sum of Rs.2459/- was sanctioned. Save and except the application for fifteen days leave with effect from 25.10.1988, no other leave application was received by the respondents. The respondents stated and pleaded that the husband of the applicant was dismissed from service after holding a proper

ADMINISTRATIVE ENQUIRY.

 We have heard the learned counsel for the parties at length. Mr A. Khaleque, learned counsel for the applicant, amongst others, assailed the order of dismissal as arbitrary and discriminatory. The learned counsel for the applicant submitted that the purported disciplinary proceeding against the late husband of the applicant cannot be sustained since her deceased husband was denied with the principles of natural justice. Mr Khaleque further submitted that the purported enquiry was conducted behind the back of the delinquent officer and the same could not be sustained. Mr A. Deb Roy, learned Sr. C.G.S.C., submitted that the enquiry was conducted after due notice to the husband of the applicant. The report of the Inquiry Officer did not specifically indicate about the steps taken for service of notice on the husband of the applicant. We have called for the records and from the records it appears

that.....

that the statement of articles of charge against the late husband of the applicant was framed in consonance with the CCS Rules, 1965 by Memo dated 29.11.1988. The records do not specifically indicate that the notice dated 29.11.1988 was served on the husband of the applicant. The record also did not indicate service any such notice. The enquiry was held from time to time. One enquiry was held on 16.1.1989. The other enquiries were held on 31.1.1989 and 27.3.1989. Then the case was adjourned with the note that the next date of hearing would be intimated. It appears that the enquiry was conducted behind the back of the applicant's husband. No other materials were furnished to show and establish that the delinquent officer was duly notified about the date of the enquiry and for his appearance, notwithstanding, the fact about the ailment of the husband of the applicant.

The Disciplinary Authority also intimated about the humanitarian angle, but it did not indicate about the nature and context of this humanitarian consideration. According to the Disciplinary Authority, the preliminary enquiry was held on 16.1.1989 and notice was sent to the delinquent officer by registered post on 4.1.1989. According to the Disciplinary Authority the said notice was received by the delinquent officer on 10.1.1989. No materials were shown that the delinquent officer was ordered to appear on 16.1.1989 and on the dates of hearing on 31.1.1989 and 27.3.1989. The records also did not indicate any such notice dated 4.1.1989 to the delinquent officer. Further, the materials on record did not indicate that the aforesaid disciplinary proceeding was held in conformity with the principles of natural justice and on that ground alone the impugned order holding the husband of the applicant guilty

and.....

: 6 :

and the order of dismissal consequent thereto cannot be sustained. Accordingly, the impugned order of dismissal is set aside. The delinquent officer is no longer alive, therefore, question of providing the respondents to hold a fresh enquiry does not arise.

6. In the circumstances, the impugned order of dismissal dated 26.6.1989 dismissing late Hem Chandra Sarma, since deceased, is set aside and quashed. In view of the setting aside and quashing of the dismissal order, the husband of the applicant was to be treated to be in service till his death and the respondents are accordingly directed to pay

~~necessary pay and allowances of the deceased Hem Chandra Sarma and also to release the full retiral benefits to the applicant as early as possible, preferably within three months from the date of receipt of the order, being the date of birth of the deceased Hem Chandra Sarma.~~

The application is allowed to the extent indicated.

There shall, however, be no order as to costs.

Sd/VICE CHAIRMAN
Sd/MEMBER (Adm)

Certified to be true Copy
প্রমাণিত প্রতিলিপি

Section Officer (.)

কামুমা অধিকারী (কেডি. আর্টা)
Central Administrative Tribunal

সেন্ট্রাল প্রাদৰ্শনিক অধিকার
Guwahati Bench, Guwahati

১৯৮৯ সালের মার্চ মাস

4/1/2001

nkm

Regd A/D

4.9.01

To,

The Supdt, of Post Offices
Dibrugarh Division
P.O. Dibrugarh.

Sub :- Appointment on compassionate grounds.

Ref :- Contempt Case No. 58/2001 in O.A.
No. 288/2000.

Sir,

Most humbly and respectfully I beg to lay before you the following few lines for favour of your kind consideration and sympathetic order.

That Sir, my father late Hem ch. Sarma was lying ill and bed ridden since 1986 and he was dismiss from service without giving him a chance to defend him and ultimately he died on 7.7.98. That in O.A. No. 288/2000 the Hon'ble Central Administration Tribunal, Guwahati, quashed the dismissal order and directed that late Hem ch. Sarma be treated as if he was in service till his death and all the service benefit be paid to his family.

That Sir the petitioner and his widow mother was to bear the burden of huge debt which was taken for the treatment of his father Hem ch. Sarma and the family is running under acute financial hardship.

It is therefore prayed that your honour would be pleased to appoint the petitioner in any Post as per his qualification on compassionate grounds.

And for this kind grant of prayer your petitioner shall ever pray.

Yours faithfully,

Sbf

(sri Bijit Sarma)

Vill-Basistha, Guwahati-28
P.S. Basistha, Dist-Kamrup.

*Certified to be true by
Bijit Sarma
Adv.*

Date : 24.4.04.

To,

The Superintendent of Post Offices,
 Dibrugarh Division,
 Dibrugarh- 786001.

Sub :- Prayer for appointing on compassionate Ground.

Ref :- O.A. No. 288/2000 and my letter dt. 7.8.03
Contempt Case No. 45/03.

Sir,

Most humbly and respectfully beg to state that my father Hem ch. Sarma worked as a Sub-Post Master at Bamungaon Sub-Post office and he was dismissed from service and subsequently he died on 7.7.98. The aforesaid order of dismissal was quashed by the Hon'ble Central Adm. Tribunal Guwahati in O.A. No. 288/2000 and the Tribunal directed that the petitioner's father be treated as if he is in service till his death.

Sir, my father was lying in bed from 1986 to 1998 as he was suffering from Paralysis and the petitioner and his family had to borrow money from other person for his treatment and the family suffered much financial hardship. Although the Court has directed your honour to pay the benefit upto till now nothing has been paid.

I now therefore request you kindly to appoint me in a post as per my qualification, on compassionate ground relaying the normal rules of appointment. I have passed the Matriculation Examination.

Yours faithfully,

sdf

(Sri Bijit Sarma)

S/o. Late Hem ch. Sarma

Vill- Basistha, P.O. & P.S. Basistha,
 District- Kamrup, Assam.

*Affested
Bijit Sarma*

Board of Secondary Education



High School Leaving Certificate (Repeaters) Examination 1999

Results announced on : 11-06-99

This is to certify that

Bijit Sharma

Roll *RS-180* No. *0003* has duly passed the High
School Leaving Certificate (Repeaters) Examination, 1999 of this
Board and is placed in the *Third* Division.

His / Her date of birth is *December 31, 1981*

*GUWAHATI
ASSAM*

*Attested
Bijit
Sharma*

2000
*N. C. BARDOLOI
SECRETARY*

To,

Date : 17.8.2005

The Superintendent of Post Offices,
Dibrugarh Division,
P.O. Dibrugarh.

Sub :- Prayer for appointment on compassionate
grounds.

Ref :- CAT's judgment dt. 4.7.2001 in O.A.

No. 288/2000.

Sir,

Most humbly and respectfully I beg to state that my husband Late Hem Ch. Sarma was dismissed from service in the year 1989 and the said order of dismissal was quashed by the Central Admn. Tribunal Guwahati. The said Tribunal also directed the authority to treat my husband to be in regular service and directed to pay all the benefit as per rules.

That Sir my husband was bed ridden from 1986 to 7.7.1998 and he died on 7.7.1998 and I have to spent huge amount of money for his treatment and I had to borrow those amount from others. That Sir, I am running my days with much financial hardship.

That Sir, my son Sri Bijit Sarma who has passed the Matriculation Examination is sitting idle at home without doing any work.

I now therefore request your honour to help the poor lady by appointing her son Sri Bijit Sarma in any job as per his qualification on compassionate grounds.

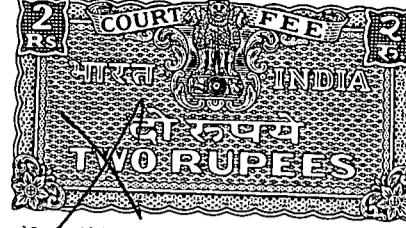
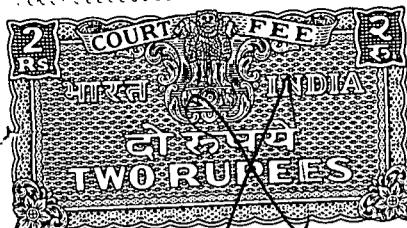
Yours faithfully,

Slf

Smt. Nirmali Sarma
Vill- Madhgharia, P.S.Noonmati
Guwahati-21.

*Attested
Nirmali Sarma*

Distr:



Assam, Nagaland, Meghalaya, Manipur, Tripura,
Mizoram and Arunachal Pradesh

(Civil / Criminal Jurisdiction)

In the court of

No. 112 of 2006

..... *Sri Bishit Sarma* Appellant
Petitioner

— Versus —

..... *Union of India & Opposite Party* Respondent

On behalf of *Sri Bishit Sarma Son of late Hem Ch. Sarma*

Know all men by these presents that the above named *Bishit Sarma* do hereby nominate, constitute and appoint Shri *Abdul Ichakque & Zunaid Khan* Advocate and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocate to appear and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filling in or taking our papers, deeds of composition, etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all acts so done by the said Advocate as mine/ours to all intents and purposes. In case of nonpayment of the stipulated fee in full no Advocate will be bound to appear or act on my/our behalf.

In witness whereof I/We hereunto set my / our hand this the 8th day of May 2006

ADVOCATES

Sri Nirendra Mohan Lahiri	Sri Alok Kumar Roy	Sri Khagendra Ch. Mahanta	Sri Byomkesh Basu
Sri Nathmal Sharma	Sri Jatindra Mohan Choudhury (Life Member)	Sri Birendra Kr. Sarma	Sri Kiran Kr. Bhatra
Sri Bishnu Kinkar Goswami (Life Member)	Sri Rohini Kumar Das (Life Member)	Sri Kshirod Kr. Choudhury	Sri Nani Gopal Debroy
Sri Jyoti Prakash Bhattacharjee	Sri Sukanta Kr. Paul	Sri Prafulla Ch. Gayan	Sri Golok Behari Das
Sri Kishorilal Jain	Sri Pradip Kr. Choudhury	Sri Madhab Lahkar	Sri Nilamoni Goswami
Sri Pradyot Bijoy Das	Sri Janardan Das	Sri Dalim Pathak	Dr. Haren Das
Sri Sailendra K. Barua	Sri Madhababanda Sarma Pathak	Sri Jyotish Ch. Barman (Life Member)	Md. Abdul Khaleque
Sri Bhairab Ch. Sarma	Sri Satya Narain Kejriwal	Dr. Achyut Kr. Goswami Thakuria	Md. Abdus Samad Choudhury (Life Member)
Sri Dilip Kr. Hazarika	Sri Lalit Mohan Kshetri	Sri Mukul Ch. Bhuyan (Life Member)	Sri Vikram Kr. Dewan (Life Member)
Sri Rahim Bakhsh	Sri Satyendra Pd. Deka (Life Member)	Sri A. K. Md. Enamul Hoque	Md. Pajiruddin Ahmed (Life Member)
Sri Suchendra Nath Bhuyan (Life Member)	Sri Labanya Malla Barua	Sri Tarun S. Lahkar	Sri Narayan Ch. Sarma
Sri Bansi Ram Das	Sri Joginder Singh	Sri Uttam Ch. Nath	Sri Bhaben Bhushan Narzary (Life Member)
Sri Birendra Kr. Choudhury	Sri Golap Sarma (Life Member)	Sri Baikuntha Sarma	Sri Krishna Sinha
Sri Pratap Ch. Deka (Life Member)	Sri Vijoy Kumar Dewan	Sri Hari Kanta Deka	Sri Jiten Dutta
Sri Deba Kumar Bhattacharya (Life Member)	Sri Dipak Ranjan Guha (Life Member)	Sri Pramode Ch. Sarma Barua	Sri Gopi Nath Mahanta
Sri Nirmalendu Chakraborty	Sri Kamalendu Chakraborty	Sri Mahesh Coomar Garodia	Sri Lakshpati Sharma (Life Member)
Sri Kularanjan Pathak (Life Member)	Sri Nabin Ch. Das	Sri Mani Ram Bora	Sri Promoth Mohan Dastidar
Sri Girija Kanta Das	Md. Danishur Rahman	Sri Jadav Ch. Deka	Sri Lakheswar Kataki
Sri Prabhat Ch. Sarma	Sri Chandi Charan Deka	Dr. Nalini Kanta Deka (Life Member)	Sri Ramesh Kr. Jain (Life Member)
Sri Dhanajit Kr. Talukdar	Sri Shyam Sundar Sharma	Syed I Kram Rasul (Life Member)	Md. Barkat Ullah
Sri Debendra Nath Das	Sri Bhubaneswar Bujarbarua	Sri Jitendra Kr. Das	Md. Samnur Ali
Sri Sujit Kr. Mazumdar	Sri Bishu Ranjan Dey	Sri Nirad Kr. Das	Sri Gautam Kr. Bhattacharya
Md. Fayezur Rahman	Sri Dulal Ch. Nath	Sri Shanti Lal Jain	Sri Gunindra Nath Kakati (Life Member)
Md. Harunar Rashid	Sri Bhargav Choudhury	Sri Akon Ch. Saikia	Sri Harekrishna Deka
Sri Sailendra Nath Medhi	Sri Gokul Ch. Goswami	Sri Pradip Kr. Kalita (Life Member)	Sri Durga K. Sharma
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Md. Junaid Ahmed	Sri Prabin Kumar Das (Life Member)	Sri Tarun Ch. Sarma	Md. Jonab Ali Ahmed
Sri Nagendra Nath Saikia	Sri Rabindra Nath Malakar (Life Member)	Sri Sanjib Ch. Chakraborty	Sir Kanak Ch. Sut
Sri Rohini Kr. Mazumdar		Sri Krishanlal Agarwal	
Sri Dwijesh Ch. Choudhury			

Sri Bishit Sarma

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Md. Akdas Ali Mir	Sri Badan Ch. Barua	Sri Chandra Kanta Talukdar	Sri Matilal Dutta
Sir Lakshwar Talukdar (Life Member)	Sri Jyoti Prasad Bora	Sri Naren Sarma	Sri Vijoy Kr. Chopra
Sri Gurumoorthy Gopal	Sri Rabindra Prasad Singh	Sri Thaneswar Sarma	(Life Member)
Sri Lohit Ch. Kalita	Sri Dilip Kr. Mahanta	Ms. Rekhashree Das	Sri Sanjit Shil
Sri Sailendra N. Choudhury	Sri Bhubaneswar Sarma (Life Member)	Sri Singhanaad Choudhury	Sri Biraj Mohan Chakraborty
Sri Ramadhar Lall	Sri Sukumar Sarma	Sri Sikdar Abul Kashem	Sri Gopal Ch. Deka
Md. Faiznur Ali	Md. Abdus Sattar	Md. Ashan Ali	Sri Dilip Kumar Nath
Sri Dhiren Barua	Sri Arabinda Kalita	Md. Zakir Hussain	Sri Sanjev Kr. Lahkar
Sri Sailendra Kr. Barkataki	Mrs. Niva Sarma Thakuria (Life Member)	Sri Dhananjay Bayan	Sri Satya Bharali
Sri Shyam Sundar Agarwal	Sri Girin Das	Sri Rajdeep Kr. Saikia	Sri Tarini Kumar Das
Sri Ganesh Ch. Nath	Sri Dandi Nath Choudhury (Life Member)	Sri Suchandra N. Kalita	Sri Pallab Kataki
Sri Pradip Kr. Gogoi	Md. Mazmal Hoque	Sri Ratna Kt. Malakar	Sri Krishna Pathak
Sri Pradip Khataniar	Sri Kalpana Bhagawati	Sri Biraj Kr. Chaudhury	Md. Giyasuddin Ahmed
Sri Ramchandra Saikia	Sri Gautam Ch. Kalita	Md. Joshimuddin Ahmed	Md. Altaf H. Mullah
Sri Bipin Ch. Deka	Sri Narendra N. Karmakar	Md. Aftab Alam	Sri Narendra Nath Jha
Sri Singeshwar P. Roy (Life Member)	Sri Ashok Kr. Jain	Sri Tapan Kumar Das.	Sri Subrata Debnathkar
Sri Paramananda Choudhury	Sri Soneswar Das	Md. Sazzad Zahir	Sri Anowara Begum (1)
Sri Ramlal Yadav	Sri Amar Chandra Bora	Sri Sailendra Das (Life Member)	Sri Jawahar Singh
Sri Pranab Kr. Sarma	Md. Ziaul Kamar	Sri Kumud Kr. Singh	Sri Shyem Kr. Singh
Ms. Kalpana Yadav	Sri Shirazul H. Saikia (Life Member)	Sri Keshab Kr. Barua	Sri Ranjit Choudhury
Sri Mahendra Nath Das	Sri Nivedita Borgohain	Sri Pares Ch. Roymedhi	Sri Hironmoy Karmakar
Md. Nurul Islam	Sri Dhananjay Saha (Life Member)	Md. Quazi Syed Kutubuddin	Sri Dilip Kr. Jain (Life Member)
Sri Mridula Barkakaty	Sri Manoranjan Das	Sri Achinta Sharma	Sri Dilip Kr. Choudhury
Sri Nagen Barman	Sri Banti Chaudhury Kakati (Life Member)	Sri Nabasish Chakrabarty	Sri Ujjwal Das
Sri Dindayal Agarwala	Ms. Minati Saikia (Life Member)	Sri Kedar Prasah Meheswari	Sri Subhash Ch. Koyal
Sri Kamal Agarwal	Sri Pradip Sen Deka	Md. Nazimuddin Ahmed	Sri Makib Talukdar
Md. Kashem Ali Sheikh	Md. Billal Hussain	Md. Mokibor Rahman	Sri Binod Kr. Bora
Sri Abdul Karim Ali	Sri Pritam K. Nag	Sri Mrinal Kr. Choudhury	Md. Jyotshna Ali (Life Member)
Sri Tarun Sen Deka	Sri Sushil Kr. Das	Sri Chinmoy Choudhury	Md. Masud Ali
Sri Nilamani Sen Deka	Sri Rabindra N. Mazumdar	Sri Binod Kumar Jain	Sri Kalyan Choudhury
Sri Balindra Nath Sarma	Ms. Anjali Das	Sri Trailokya Das	Sri Pradip Kr. Konwar
Sri Ramesh Kr. Jalan	Sri Hemendra Kr. Goswami	Ms. Ruprekha Sarma	Sri Girindra Kr. Thakuria
Dr. Bimal Kumar Baishya	Sri Bijan Kr. Mahajan	Dr. Pabitra Kr. Choudhury	Sri Amitav Thakuria
Sri Lohit Mahanta	Sri Amrit Kr. Phukan	Ms. Nirmali Choudhury	Sri Bijan Kalita
Sri Dilip Kr. Das	Sri Jagadish Sharma (Life Member)	Ms. Suprity Brahma Chowdhury	Sri Tankeswar Deka
Sri Anil Kr. Bhattacharyya	Md. Baharul Islam	Sri Panchananda Bhatta	Sri Jakir Ojah
Sri Bhabesh Ch. Talukdar	Sri Kamaleswar Barman	Sri Dulal Ch. Kath Hazarika	Sri Bhurban Ch. Barooah
Sri Atul Ch. Sarma (Life Member)	Md. Hashibur Rahman	Sri Dileep Kr. Kothari	Sri Mumitaz Begum
Sri Dimeswar Talukdar	Sri Padmadhar Upadhyaya	Ms. Madhuri Singh	Ms. Bijoy Lakshmi Talukdar
Sri Joy Prakash Sharma	Ms. Renuka Kakati	Sri Jai Ram Giri	Sri Gokul Kr. Medhi
Sri Kishori Prasad Sarma	Sri Pradip Kr. Sarma (Life Member)	Sri Subrata Roy	Sri Shadhan Kalita
Md. Hamidur Rahman	Sri Sanjib Kr. Choudhury	Sri Ranu Pathak Borah	Sri Jagat Barua
Sri Kailash Chand Sikhwal	Sri Ritumoni Bora	Sri Arundhati Baruah	Sri Krishna N. Sharma
Sri Dilip Kumar Deka	Sri Brajendra Kr. Talukdar	Sri Debabrata Saha	Sri Madhab P. Sarma
Ms. Kuntala Deka	Sri Gobinda Lal (Life Member)	Sri Santwana Choudhury	Md. Aminul Ahmed
Sri Ram Chandra Sancheti	Sri Kamal Nayan Choudhury (Life Member)	Ms. Pranati Talukdar	Sri Kula Prasad Gogoi
Sri Santosh Kr. Tewari	Sri Ashok Kr. Bora	Ms. Rama Sarkar	Sri Baharun Saikia
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Sri Dayal Ch. Barman	Sri Tarun Ch. Chutia	Ms. Anjana Gogoi	Sri Hemanta Kr. Saikia
Sri Bhairab Ch. Das	Sri Bhaskarjyoti Dutta	Sri Paresh Kalita	Sri Dipak Kr. Das
Sri Ajit Ch. Mahanta (Life Member)	Sri Pabitrapran Saikia	Sri Rudra Hazarika	Sri Golak Ch. Kalita
Md. Martuz Ali Ahmed	Ms. Aparna Neog	Smti Gayatry Dutta Mazumdar (Life Member)	Sri Soneswar Barman
Sri Brajendra Nath Das	Sri Bharadwaj Sri Mrinal Choudhury	Ms. Sikha Devi	Sri Mina Ram Bharali
Sri Bhubaneswar Kalita (Life Member)	Sri Monomohan Talukdar (Life Member)	Sri Rajeswar Sarma	Sri Debajit Kr. Sarma
Sri Chandan Kr. Bhowmik	Sri Paresh Ch. Mazumdar	Sri Satyen Sarma	Sri Madhab Ch. Kalita
Sri Pulin Ch. Goswami	Sri Dhiren Kalita	Sri Sunil Kumar Jain	Sri Sondeep Deb Roy
Sri Jogendralal Sarkar	Md. Nekibur Zaman	Sri Ujjal Bhuyan	Sri Juri Sarma
Sri Atul Ch. Sarma	Sri Satya Narayan Devnath (Life Member)	Ms. Stuti Deka Barua	Sri Jayanta Sarma
Sri Ramavtar Sharma	Sri Bhupen Ch. Bhattacharyya	Sri Anusman Chakraborti	Sri Dilip Kr. Barman
Ms. Ruma Bardoloi (Life Member)	Sri Jyotsna Mayee Choudhury	Sri Bhabani Charan Sarma	Sri Pranab Kalita
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Sri Balo Ram Hazarika	Ms. Padumi Talukdar	Sri Jyotirmay Roy	Sri Anjali Sarma
Sri Kamal Nayak	Sri Mahendra Kr. Jain	Sri Ashim Kr. Barua	Sri Aparna Devi Goswami
Sri Rajen Choudhury		Syed Imdad Rasul	Sri Amal Kr. Barua
Sri Jnan Chandra Nath		Sri Sudama Chouhan	Ms. Indira Kaur
Sri Sarbananda Kalita		Ms. Nekib Ullah	Sri Narayan Ch. Kalita
Sri Baikuntha N. Thakuria		Sri Jayanta Kr. Misra	Sri Sabita Bhuyan
Sri Ram Kumar Seal		Sri Kalyan Bhattacharyya	Sri Ganesh Ch. Das
Sri Himangshu Das		Ms. Malabika Talukdar	Miss Jonali Deka
Md. Rizwanur Rahman		Sri Ranjit Kr. Bhuyan	Sri Dilip Kr. Borah

Sri Chhini S. Baruah	Sri Onkarmal Mahesree	Sri Joy Prakash Chauhan	Sri Nageswar Das
Ms. Archaria Kri. Das	Sri Alaka Devi	Miss Rumi Devi	Sri Abida Rahman Hazarika
Sri Jagadish Ch. Gaur	Sri Narayan Chandra Das	Mrs. Aparajita Sarma	Sri Sahjahan Ahmed
Sri Kaminj Kamal Bhuyan	Sri Dulal Talukdar	Syeda Mehbuba Rahman	Sri Addus Sabar Akand
Sri Chandana Sengupta	Sri Rita Das	Sri Krishna Das	Sri Bornali Bordoloi
Sri Bhaskarjyoti Das	Sri Tulu Devee	Md. Akkas Uddin Ahmed	Sri Anjan Kumar Das
Sri Jeuti Choudhury	Sri Maiman Deka	Sri Lalan Prasad Thakuria	Sri Ranjana Baishya
Sri Mrinal Kalita	Miss Anjali Das (2)	Md. Zakiror Rahman	Md. Akbar Ali Ahmed
Sri Bhaskar Dev Konwar	Sri Harendra Nath Thakuria	Sri Ananta Ram Medhi	Sri Hirumani Sarma
Sri Krishna Kant Mour	Sri Alpana Devi	Sri Bimal Kr. Das	Sri Dipen Das
Sri Prakash Sarma	Ms. Jarina Haque Choudhury	Sri Anju Ara Begum	Md. Adbul Basir
Sri Suresh Kr. Bhatra	Sri Ila Das	Sri Himadri Mali Rajbonshi	Md. Aftab Ali
Sri Puspa Prasad Das	Md. Deraj Khan	Sri Ranjana Thakuria	Sri Madan Talukdar
Sri Anowara Begum (2)	Sri Anita Sharma	Md. Makibul Haque	Sri Sanjeev Benarjee
Sri Suhil Agarwal	Md. Arfan Ali	Sri Jogesh Bhattacharyya	Sri Arnab Jan Deka
Miss Neera Devi Goswami	Begum Raushan Ara Sultana	Sri Chandra Kr. Nath	Sri Mrigen Das
Sri Gopal Chokhani	Sri Nripen Ch. Das	Sri Biraj Kr. Dutta	Sri Prasanta Khataniar
Sri Nava Kumar Kalita	Sri Sashin Ch. Nath	Sri Pratim Kr. Chakraborty	Sri Madhusmita Goswami
Sri Nripendra Mazumdar	Sri Pankaj Kr. Poddar	Md. Alal Uddin Ahmed	Sri Purna Ch. Sarma
Sri Banani Naha	Sri Jagadish Thakuria	Ms. Lipika Kalita	Sri Dhrubajyoti Sarma
Sri Anjana Dutta	Sri Bhupen Mazumdar	Sri Prahlad Kr. Brahma	Miss Hira Devi
Sri Juri Devi	Sri Ashish Kr. Dey	Sri Biswajit Bhattacharyya	Sri Sarbeswar Deka
Sri Syeda Ilma Ara Begum	Sri Puranjoy Barua	Sri Dipak Kr. Kaliita	Miss Shewali Das
Sri Pranab Talukdar	Sri Debjit Bhattacharyya	Sri Satya Narayan Nath	Miss Jahanara Begum
Sri Bhikhari Jha	Sri Rishiraj Sarma	Miss Lalita Bora	Sri Anjan Kumar Nath
Sri Hiralal Maurya	Sri Shyam Barua	Sri Sana Chowba Singha	Miss Ashma Barbhuyan
Sri Manik Ali Ahmed	Sri Padma Lochan Das	Md. Abubakkar Siddique	Sri Murli Dhar Deka
Sri Pompa Chakrabarty	Sri Simanta Deka (1)	Sri Rumi Kumari Kalita	Sri Bhupen Ch. Thakuria
Md. Abu Alfarid	Sri Sanjoy Sarma	Sri Dhiren Das	Sri Ranjit Kr. Sarma
Sri Tara Prasad Mazumdar	Sri Robin Kr. Medhi	Sri Dipak Kr. Barua	Sri Kush Ram Bora
Sri Parag Kanti Dutta	Sri Rupjyoti Das	Sri Shikha Rani Das	Sri Sisir Kumar Sarma
Mrs. Tarifa Begum	Ms. Anamika Gupta	Sri Rita Joshi	Sri Bijoy Kumar Barman
Mrs. Nirada Dutta Sarma	Ms. Nanim Das	Md. Ramjan Ali Ahmed	Sri Sheeladitya
Sri Paramesh Ch. Das	Ms. Malabika Talukdar (2)	Sri Chandra Mohan Das	Miss Mina Mahanta
Smti Arna Das	Sri Ashit Biswas	Sri Bhaben Chandra Kalita	Mrs. Anupama Roy
Md. Kuddus	Sri Achyut Kr. Bharali	Miss Archana Das	Miss Ijumoni Thakuria
Sri Murari Pandit	Sri Dinesh Agarwal	Md. Baharul Islam (2)	Sri Pranab Choudhury
Sri Bhaskar Kumar Das	Sri Gejanand Sehwalla	Mrs. Pranita Pathak	Sri Rakesh Kumar Mour
Sri Tilak Chandra Thakuria	Sri Apurba Kr. Sarma	Miss Rajita Sarma	Miss Anuradha Das
Sri Narendra N. Deka	Sri Cittaranjan Barman	Sri Abani Deka	Miss Juri Kalita
Dr. Bishnu Pr. Chaudhury	Sri Anuj Sinha Roy	Sri Mahesh Kr. Sah	Sri Indu Bhushan Kakati
Sri Dipa Rani Deka	Sri Tumoni Dev Goswami	Miss Joya Singh	Miss Krishnasmita Nath
Sri Prasanta Kr. Deka	Sri Dilip Ch. Kalita	Miss Jyotsha Mudoi	Sri Manash Garodia
Sri Al-Morija Sultana	Sri Gitanjali Sarma	Sri Kushamani Nath	Sri Gungoon Talukdar
Sri Dilip Kr. Jain	Mrs. Anita Roy	Miss Ivalina Deka	Miss Priti Rekha Devi
Sri Bhabesh Barman	Miss Nabasmita Gogoi	Sri Prabal Kataki	Miss Geetima Choudhury
Md. Motin Ud-Din Ahmed	Sri Bidyut Rajkhowa	Sri Jatin Kalita	Sri Mukul Chandra Talukdar
Sri Biplob Kr. Sarma	Sri Nilayananda Dutta	Sri Rina Sarkar	Miss Mira Bhattacharya
Sri Sushil Kr. Singh	Ms. Gitika Medhi	Sri Sukhbindar Kaur	Sri Nira Devi
Debjani Seal	Sri Dinesh Ch. Kalita	Ms. Archana Dutta	Sri Suresh Singh Yadav
Sri Parashmani Devi	Sri Pranab Chakrabarty	Ms. Kalpana Deka	Sri Benudhar Nath
Sri Manju Dutta	Sri Santanu Bhattacharyya	Ms. Jeuti Kalita	Miss Manju Bharali
Sri Kailash Ch. Sarma	Sri Kanhayalal Gupta	Sri Nirmal Sarma	Mrs. Sangita Devi
Sri Pallavi Barua	Sri Mitali Gogoi	Syed Majnuruddin Ahmed	Miss Santana Mudoi
Sri Ajungla Aier	Sri Manash Pratim Barua	Sri Najrul Islam Chaudhury	Mrs. Hira Das
Sri Manju Deka	Sri Biraj Sarma	Sri Abhijit Kalita	Sri Ritu Raj Baishya Saud
Md. Ahmed Nekibuez Zaman	Sri Salyajeet Sarma	Sri Pankaj Kr. Sarma	Md. Hazarat Bhuyan
Ms. Eva Saikia	Sri Pranab Talukdar	Sri Punya Lata Sarma	Sri Bijan Kr. Das
Sri Pranati B. Hatikakoti	Sri Shyamal Kamal Paul	Sri Lakhimoni Saikia	Sri Khanindra Mazumdar
Sri Trilokya Gohain Barua	Sri Gautam Bikash Das	Sri Monoranjan Das (2)	Sri Dhiraj Kr. Gupta
Sri Sabitri Das Barua	Sri Sushanta Das	Mrs. Meera Hazarika Bora	Sri Hitesh Rajbongshi
Sri Nalini Kanta Sarma Barua	Miss Aparna Dev	Miss Mira Kalita	Sri Paresh Chantra Deka
Sri Tailendra Nath Das	Ms. Banasree Neog Deka	Sri Reshma Begum	Sri Biswa Jyoti Khataniar
Sri Hemanta Kr. Das	Md. Zehadul Islam Ansary	Sri Priti Rekha Baura	Miss Neeta Talukdar
Md. Rekibuddin Ahmed	Md. Lutfur Rahman	Sri Abdul Mannaf	Sri Sisir Kumar Kakati
Sri Jiaur Rahman	Miss Sabina Yesmin	Sri Sankar Kumar Das	Sri Kumares Das
Mrs. Babita Dutta Das	Sri Kalyan R Surana	Sri Sewali Kalita	Merina Khan
Sri Utpal Das	Sri Kamini Sarma	Sri Swapna Devi	Miss Barasa Deka
Miss Manjuli Dev	Ms. Nibedita Tamuly Nath	Sri Chayanika Devi	Sri Mahananda Sarma
Sri Runu Kumar Barua	Ms. Kabita Pathak Ojha	Sri Hemanta Kr. Sarma	Sri Talat Hamid Hazarika
Sri Bibekananda Das	Sri Lina Barua	Miss Bhabani Deka	Sri Pragati Das
Sri Rubul Buragohain	Ms. Eva Kakoti	Sri Mitali Das	Ms. Jitamani Devi
Sri Urga Kanta Thakuria	Sri Farida Begum	Sri Anita Medhi	Sri Utpal Pathak
Sri Krishna Kanta Mahanta	Sri Tilak Rajbanshi	Sri Sushil Kr. Sarma	Miss Farida Ahmed Bhuyan
Sri Brajendra Mohan Choudhury	Sri Manorama Kumari	Sri Bishnu Prasad Kumár	Sri Chandan Kumar Barua
Miss Swagata Das	Md. Khatilur Rahman	Md. Rafiqur Rahman	Ms. Trishna Kalita

Mrs. Nawanita Das Barman	Miss Bharati Das	Anjuma Begum	Utpal Kumar Barman
Sri Partha Chaudhury	Mrs. Sakila Changkakati	Sri Nabajyoti Das	Rubina Sultana
Miss Nandita Deka	Sri Kashem Bhuyan	Sri Manoj Kumar Verma	Suman Deka
Miss Gita Barua	Miss Biva Singha	Miss Manasi Das	Ghanashyam Das
Sri Sanjib Kumar Jain	Miss Sonali Sarma	Ms. Daisy Talukdar	Sri Krishna Devi
Sri Doli Medhi	Sri Bubul Thakuria	Sri Shiva Shankar Singh	Rana Dutta
Md. Ritazuddin Ahmed	Sri Prabin Kr. Kalita	Hiranya Mayee Barua	Miss Sashima Das
Mrs. Reema Chakraborty	Sri Hemanta Kr. Sut	Sri Vikash Saraf	Mrs. Sagarika Sarma
Miss Murchana Sarma	Sri Prajnan Chaitanya Deka	Mrs. Dipali Saha (Deka)	Miss Marami Sharma
Miss Rakhi Pathak	Md. Sohel Alim	Meghamala Sarma	Miss Padumi Thakuria
Sri Parul Das	Sri Hiranya Sarma	Sri Nabanita Goswami	Sri Gunajit Baishya
Sri Bijoy Das	Sri Bimal Kr. Jain	Bhanita Kalita	Miss Nita Barman
Miss Bini Bhattacharyya	Sri Tapan Chandra Das	Miss Dipti Rani Deka	Sri Mahendra Deka
Miss Binita Kshetry	Zulfi Aliya Asadia	Smti. Ruprekha Saloi	Miss Mehshid Haque
Ms. Dipika Sarma	Md. Dadul Ahmed	Miss Bandana Kakati	Mrs. Rumi Chetia (Phukan)
Miss Helen Das	Sri Ranjit Kr. Barua	Shurot Zamal Sheikh	Sri Purbadri Banerjee
Sri Kaushik Deka	Sri Paban Das	Garima Goswami	Sri Diganta Bujarbaruah
Ms. Manima Goswami	Sri Indrajeet Das	Dipika Dey	Sri Sailesh Kasyap
Mrs. Kabita Kalita	Sri Krishna Gopal Das	Sri Pankaj Kumar Kalita	Miss Binita Baruah
Sri Arup Jyoti Rajkhowa	Smti. Jahnabi Barmudoi	Miss Anamika Kalita	Sri Sumit Kr. Sahu
Md. Jmdad Ahmed	Sri Ashim Talukdar	Mrs. Pankhi Mahanta	Sri Ratan Dey
Miss Niyati Kalita	Ms. Binita Boro	Miss Rinti Deka	Sri Ashok Kr. Dey
Sri Hemen Nath	Sri Kamal Ch. Barman	Mrs. Bani Chakraborty	Atifa Rahman
Sri Trilokya Bashya	Mrs. Sharmila Devi	Mrs. Deepali Kalita	Sri Ranji Deka
Sri Tridib Ranjan Das	Sri Dipak Kr. Jain	Sri Nani Gopal Majumdar	Md Arman Ali
Sri Utpal Das	Sri Barnali Kalita	Sri Rajesh Kr. Paharia	Sri Dipak Kalita
Sri Jatindra Nath Neog	Miss Pratima Dewan	Sri Jitu mani Bhandar Kayastha	Sri Partha Datta
Ms. Pratibha Deka	Miss Manisha Barua	Hasan Nurul Islam	Sri Nilakshi Barman
Sri Manomohan Talukdar	Sri Najib Bakhsh	Firojur Rahman	Miss Dipamoni Sharma
Ms. Jayshree Talukdar	Miss Rita Kalita	Mrs. Asha Rani Brahma	Miss Dulumoni Haloi
Miss Minakshi Talukdar	Mrs. Chandrama Sarma	Sri Chintamoni Mahanta	Sri Apurba Das
Sri Bikram Sarma	Miss Ilabati Talukdar	Sri Neelotpal Deka	Sri Sudeepa Kumar Bhattacharya
Sri Gupi Kanta Medhi	Md. Makibar Rahman (2)	Trishna Deka	Miss Sagarika Borah
Miss Bayjanti Barpatra Gohain	Sri Pranab Anand Biswas	Asraful Arif Sikdar	Miss Gayotree Hazarika
Miss Karabi Choudhury	Miss Manju Thakuria	Miss Barnali Sarma	Sri Kamal Jyoti Saikia
Md. Sabedul Islam Ahmed	Safikul Alam	Mrs. Rupjyoti Bargohain	Miss Rekha Lakhkar (2)
Sri Simanta (Deka)(2)	Sahajahan Bhuyan	Sri Upendra Chandra Saikia	Miss Rupa Rani Kalita
Md. Jakir Hussain Khan	Md. Anowar Ali	Sri Dilip Chandra Das	Sri Pinky Talukdar
Sri Sraboni Das	Sri Amal Ch. Baishya	Sri Naba Prasad Barua	Md Imran Ali
Miss Pranati Das	Jomsher Ali	Sri Vishal Kumar Dewan	Rizu Mech
Sultan Sahidur Rahman	Miss Rubi Goswami	Miss K. Archana Santi	Sri Gautam Goswami
Ms. Mridushmita Haloi	Sri Mrinal Sarma	Sri Debesh Chandra Chakraborty	Miss Himani Devi
Md. Afsaruddin Chaudhury	Sri Dilip Kr. Das	Sri Girish Chandra Deka	Sri Pranjit Kumar Saharia
Sri Ashit Baran Roy	Md. Azizur Rahman	Mrs. Kumkum Borah Deka	Sri Jagadish Ch. Chaudhury
Sri Utpal Kumar Kalita	Sri Ratul Barman	Sri Dipankar Bagchi	Sri Nipan Deka
Miss Jahnabi Das	Sri Debabrata Goswami	Md. Khuwajur Rahman	Miss Pallabi Borua (2)
Anup Ojha	Sri Bipul Sarma	Miss Kakali Buzar Baruah	Sri Pranab Medhi
Miss Krishna Brahma	Miss Monalisha Dewan	Miss Purobi Talukdar	Md. Shirajul Hoque
Ms. Basabi Das	Miss Manjushree Patgiri	Sri Jayanta Deka	Sri Tridib Kumar Das
Sri Ram Babu Sah	Mrs. Nayana Agarwal	Miss Ruli Baruah	Jindar Hussain
Sri Anjan Jyoti Baishya	Aslam Khan	Miss Dulumoni Baishya	Rita Sharma
Sri Ganesh Pegu	Sri Samir Das	Sri Bhabesh Ch. Barman (2)	Lutfor Rahman
Ms. Aparajita Bhuyan	Mrs. Rekha Lahkar	Sri Nayan Talukdar	Juben Parvez
Sri Biswajit Kumar Das	Miss Nabanita Borah	Smti. Gitanjali Barman	Sri Tushar Borah
Miss Tanusree Roy	Miss Deepali Sharma	Mrs. Dhira Rani Das	Sri Arupjyoti Goswami
Miss Chandana Das	Miss Geetanjali Das	Md. Abdul Quayum Akanda	Sabita Haloi
Miss Manika Konwar	Sri Dhanpat Raj Sethia	Nilanjan Das	Mrinmoyee Rekha Sarma
Sri Jyoti Das	Sri Ranjan Gohain Barua	Abdul Baten	Gurvinder Singh Sodhi
Sri Samar Das	Sri Pradip Kumar Kalita (2)	Md. Bahar Uddin	Md Lal Miah
Miss Sima Rani Dey	Md. Korban Ali	Ashim Roy	Safir Rahman Mollah
Sri Dhirendra Nath Kumar	Sri Hemang Kumar Sarma	Sri Mihir Deka	Sabita Borah
Sri Basanta Kumar Sarma	Mrs. Dipanjali Das	Samsul Hoque	Abdul Salamuddin
Sri Bibekananda Deka	Sri Tilak Ranjan Sarma	Md. Abdur Razzaque	Smti Chayashree Sharma
Mrs. Hira Sarma	Sri Dhirandra Mohan Nath	Binita Swargiary	Manash Haloi
Md. Azmal Haque	Sri Nayan Jyoti Das	Sri Junu Choudhury	Sri Hemanta Sarma
Md. Habibur Rahman	Sri Giasuddin Ahmed (2)	Alaka Dutta Deka	Miss Vandana Singh
Miss Pranita Pathak	Md. Afzalur Rahman	Sri Monalisha Dutta	Miss Hemajyoti Deka
Sri Saligram Chetri	Amiruz Zaman Choudhury		

Received from the executant, satisfied and accepted

Mr. Zunaid Khalid



Lawyers' Association, Gauhati

SL. No. E

2073



Advocate

10-5-06

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Mr C. G. S. C.
Central Adam-Tribunal, Lucknow.

Enclosed copy

Sir,

Please find enclosed a copy of letter
to Brij Larma.

Kindly acknowledge Receipt

Yours faithfully

Ahmed Khanayya

Advocate
M.P.W.

Recd today
~~12.5.06~~

Recd copy

12.5.06
S.C.G.S.C.

I undertake to serve the copy to him

C. G. S. C.

Ahmed Khanayya
Advocate